

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW.

O.A. NO:133/2008

Lucknow this, the 22nd day of May 2008.

Hon'ble Mr. Justice Khem Karam, Vice Chairman.
Hon'ble Mr. Shailendra Pandey, Member (A)

Prabhu Nath Ram aged about 56 years S/o Late Sri Jawahar Prasad R/o 619, Nai Basti Shiv Nagar, Maswanpur, District Kanpur.

By Advocate: Sri D. Bajpai.

Applicant.

Versus

1. The Union of India through the Secretary Ministry of Customs and Central Excise New Delhi.
2. The Chief Commissioner, Customs and Central Excise, Lucknow.
3. The Commissioner Central Excise, Lucknow.
4. The Commissioner Central Excise, Kanpur.
5. The Assistant Commissioner Central Excise Farukkhabad.

Respondents.

BY Advocate: Sri Azmal Khan.

Order (Oral)

By Hon'ble Mr. Justice Khem Karam, Vice Chairman.

The applicant was working as Inspector under the Chief Commissioner, Customs and Central Excise, Kanpur. Vide order dated 1st of July 2002, he was transferred from Central Excise Commissionerate Lucknow to Central Excise Commissionerate Kanpur with a stipulation that he shall have the option of repatriation to Central Excise Commissioner, Kanpur, after completion of one year stay. He alleges that, he is working in the office of Commissioner Central Excise Lucknow since then, and his request for repatriation is still pending with the respondent No. 3, though like request of other similarly situated persons, have been accepted. He has given one representation to the Chief Commissioner, Central Excise, Lucknow. Copy of this representation is Annexure A-12.



2. We think, it would be proper to direct the Chief Commissioner, Central Excise, Lucknow to consider and dispose of the said representation dated 18.2.2008 (Annexure-12) in accordance with rules within a period of two months from the date a certified copy of this order is produced before him.

3. So this O.A. is disposed of accordingly with the above directions. No order as to costs.

(Shailendra Pandey)
Member (A)

(Khem Karan)
Vice Chairman

v.

22.5.08